

ITEM NO.10 Court 7 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2907/2021

(Arising out of impugned final judgment and order dated 26-03-2021 in BA No. 1097/2021 passed by the High Court Of Delhi At New Delhi)

JUDE LOBO

Petitioner(s)

VERSUS

STATE, NCT OF DELHI & ANR.

Respondent(s)

IA No. 93942/2021 - APPLICATION FOR PERMISSION
IA No. 47747/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 47748/2021 - EXEMPTION FROM FILING O.T.
IA No. 53954/2021 - MODIFICATION OF COURT ORDER
IA No. 93940/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
 Mr. Siddharth Aggarwal, Sr. Adv.
 Mr. Ninad Laud, Adv.
 Mr. Santosh Krishnan, AOR
 Mr. Simon Benjamin, Adv.
 Mr. Surbhit Nandan, Adv.
 Mr. Vishwajeet Singh, Adv.

For Respondent(s) Mr. Jayant K. Sud, ASG
 Mr. Shubhranshu Padhi, Adv.
 Mr. Bhuvan kapur, Adv.
 Mr. Vibhu Shanker Mishra, Adv.
 Mr. B. V. Balaram Das, AOR

 Mr. Adithya Srinivasan, Adv.
 Mr. Swaroop Mishra, Adv.
 Mr. Ayush Gupta, Adv.
 Mr. Ajay Marwah, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**As prayed, two weeks' time is granted to file Rejoinder
Affidavit.**

**(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS**

**(KAMLESH RAWAT)
COURT MASTER (NSH)**